THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA): (a) No, Sir.

(b) The migrant families out of the fresh influx from East Pakistan are being sent, or are proposed to be sent, to relief camps in Orissa, Mysore, Andhra Pradesh. Madhya Pradesh, Maharashtra, Uttar Pradesh, Bihar, Rajasthan and also Danda-karanya.

IMPLEMENTATION OF ANANDAN COM-MITTEE'S RECOMMENDATION ON RAILWAY PORTERS

990. SHRI M. V. BHADRAM:

SHRI SURAJ PRASAD:

SHRI BHOLA PRASAD:

Will the Minister of LABOUR AND REHABILITATION be pleased to state:

- (a) whether the National Federation of Railway Porters and Vendors has submitted memorandum demanding immediate implementation of Anandan Committee's recommendation on railway porters; and
- (b) if so, what action has been taken thereon?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D SANJIVAYYA): (a) and (b) A letter of 25th April, 1970 from Shri Sheel Bhadra Yajee, Working President. National Federation of Railway Porters and Vendors was received and a reply thereto was sent on 7th May, 1970. In the letter, a specific reference was made in respect of three recommendations, viz, (i) recognition of Licenced Porters and Vendors Union, (ii> appointment of Bipartite Committee and (iii) formulation of grievance procedure, made by the Study Group on Railway Licenced Porters and Commission Vendors. Out of these three recommendations, two (one relating to the appointment of Bipartite Committee and the other about the formulation of grievance procedure) have been accepted by the Railway Ministry. Necessary instructions in the matter have also been issued by them to their General Managers.

2. The Study Group made 89 recommendations. Out of these, 43 recommendations have already been accepted fully. The other recommendations are under the consideration of Government.

AMENDMENT IN THE INDUSTRIAL DISPUTES ACT, 1947

- 991. SHRI M. V. BHADRAM: Will the Minister of LABOUR AND REHABILITATION be pleased to to state:
- (a) whether Government have formulated proposals for the amendment of the Industrial Disputes Act, 1947 and circulated them to employers' and workers' organisations and State Governments for their comments; and
- (b) if so, what are the details of the proposed amendments?

THE MINISTER OF LABOUR AND REHABILITATION (SHRI D. SANJIVAYYA): (a) and (b). The attached statement contains the proposals for amendment of the Industrial Disputes Act which have been circulated for comments.

STATEMENT

Draft of proposed amendments to the Industrial Disputes Act, 1947 Section 2(00)'—In (a) after the word 'the workmen' and before ';' add "except when the voluntary character of the retirement is disputed by the workman".

Section 9A—After the present Section, add the following explanation: "Explanation—The conditions of service with regard to matters specified in items Nos. 10 and 11 of the Fourth Schedule shall be deemed to be implied conditions of service of every workman."

Section 10—After the second proviso to sub-section (1), add the following further proviso; Provided also that where "the dispute relates to the conditions of service with regard to any of the matters specified in the items Nos. 10 and 11 of the Fourth Schedule, "the appropriate" government shall, unless it considers that it would be inexpedient so to do, make a reference under this subsection".